NATIONAL COMPANY LAW TRIBUNAL

NEW DELHI BENCH

CORAM: **(IB)-90(ND)2019**

PRESENT: MR. L. N. GUPTA
HON'BLE MEMBER(T)

MS. INA MALHOTRA
HON'BLE MEMBER (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 27.02.2020

NAME OF THE COMPANY: Sambhavi Enterprises Pvt. Ltd. V/s. M/s. R M H Hosiery Pvt. Ltd.

SECTION: 9 of IBC, 2016

S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE

Present: **Mr. Ashish Middha, Advocate for the Petitioner**
Ms. Shruti Pandey and Mr. Mitesh Jain, Advocates for the Respondent

ORDER

It is submitted by the Ld. Counsel appearing for the petitioner that the matter has been settled with the Corporate Debtor and they had instructed the IRP to take appropriate steps in accordance with Section 12(A) read with Regulation 30(A) of the Code. The IRP is reluctant to cooperate as his fees have not been paid and only an initial amount has been remitted by him to carry out publication.

This Bench considers that it is beyond the scope of this Bench to determine as to what would be a reasonable amount towards professional fees justifying the work done to compute what fees should be paid.

Both parties may approach IBBI for settlement of their disputes.

-Sd-

(L. N. Gupta)
Member (T)

-Sd-

(Ina Malhotra)
Member (J)